

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.No.323/08

Wednesday this the 26<sup>th</sup> day of November 2008

**C O R A M :**

**HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER  
HON'BLE Dr.K.S.SUGATHAN, ADMINISTRATIVE MEMBER**

A.Rajendran,  
S/o.Annamalai,  
Gramin Dak Sevak Branch Postmaster,  
Anayirankal P.O., Devicolam, Idukki Distt.

...Applicant

(By Advocate Mr.P.C.Sebastian)

**Versus**

1. The Supdtt. of Post Offices,  
Idukki Division, Thodupuzha.
2. Union of India represented  
by Secretary to Government of India,  
Ministry of Communications,  
Department of Posts, New Delhi.

...Respondents

(By Advocate Mr.T.P.M.Ibrahim Khan,SCGSC)

This application having been heard on 26<sup>th</sup> November 2008 the  
Tribunal on the same day delivered the following :-

**O R D E R**

**HON'BLE Dr.K.S.SUGATHAN, ADMINISTRATIVE MEMBER**

The applicant is seeking a direction to the respondents to call for the records leading to Annexure A-4 and quash the same in so far as it relates to the revision of the TRCA and also to declare that the applicant is entitled to get TRCA in the second scale i.e. Rs.1600-2400/- with effect from 1.9.2001. It is the contention of the applicant that as per the work load statistics collected by the Mail Overseer in the year 2001 (Annexure A-5), his TRCA should have been fixed at the higher rate of Rs.1600-2400/-. However, the respondents have disputed the statistics relied on by the

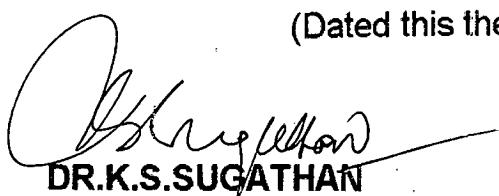


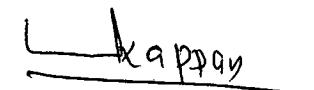
applicant and contended in their reply that the statistics purported to have been collected by the Mail Overseer has not been verified by the competent authority. Subsequently the respondents have reviewed the work load and on the basis of the review done by them in 2005 the revision order has been issued by Annexure R-2 on 30.7.2008 fixing the TRCA of the applicant at Rs.1600-2400/- In view of the order at Annexure R-2, it is not necessary to quash Annexure A-4 which has become irrelevant.

2. Counsel for the applicant submitted that although the order revising the TRCA has been issued, it has not so far been implemented and he has not received any monetary benefits so far. Counsel for the respondents submitted that the order at Annexure R-2 will be implemented shortly. Taking note of the above submissions, we dispose of this O.A with the following directions :-

1. Respondents shall implement the order dated 30.7.2008 fixing the TRCA of the applicant at the higher rate of Rs.1600-2400/- within a period of three months from today.
2. Arrears of TRCA which become admissible on account of the implementation of the order shall also be paid to the applicant within the aforesaid period.
3. There shall be no order as to costs.

(Dated this the 26<sup>th</sup> day of November 2008)

  
 DR.K.S.SUGATHAN  
 ADMINISTRATIVE MEMBER  
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 JUSTICE.K.THANKAPPAN  
 JUDICIAL MEMBER